(33)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No. 388/99

IN

0 A No.2530/99

New Delhi: this the 7th day of March, 2000.

HON 'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON 'BLE MR. KULDIP SINGH MEMBER (J)

Oharampal, 5/o Hari Singh, 53, Kakrola, Delhi

.... Applicant.

(By Advocate: Mrs. P.K. Gupta)

Versus

- Shri Omesh Sehgal,
 Chief Secretary,
 Shamnath Marg,
 Delhi.
- \$\text{sh.Naveen Chawla,}\$ fin ance Secretary,}\$
 \$\text{sh.mnath Marg,}\$ Delhi.
- Shri S.Parkash,
 Dy. Commissioner,
 District North West,
 Khanjalwa,
 Delhi.

.... Respondents.

(By Advocate: Mrs. qunish qhlawat).

ORDER

MR. S. R. ADIGE, VC(A)

Heard both sides on C.P.No. 388/99.

- 2. Admittedly the orders in respect of which contempt is alleged were passed by the Bench on 26.11.99.
- It would have taken atleast a day if not more for the dasti copy of the order to have been produced before respondents, and under the circumstances, even if respondents did appoint one person on 25.11.99 i.e. before the date of the order dated 26.11.99 and the other on 26.11.99 i.e. the day of the order, as asserted



by applicant it cannot be said that respondents appointed those persons despite being aware of those orders.

- 4. C.P. is dismissed. Notices are discharged.
- 5. Let DA be returned to appropriate Single Bench for disposal in accordance with law.

(KULDIP SINGH)
MEMBER(J)

(S.R. A DIGE) VICE CHAIRM AN (A)

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